

It is not always possible for the Central Government to meet in full the demand of States/UTs for PDS commodities due to constraints of procurement as well as subsidy. Further, in such a large system like PDS with a network of about 4.50 lakh FPSs occasional disruption in supplies cannot be ruled out altogether.

(c) With a view to ensure timely availability of sugar, wheat and rice under PDS the monthly allocation of these commodities to the States/Union Territories is made more than a month in advance.

Vacant Posts of PGT and TGT in KVs

141. SHRI HARIKEWAL PRASAD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of posts lying vacant in PGT and TGT grade in the Kendriya Vidyalyays in the country;

(b) the time by which these posts have been lying vacant;

(c) the steps proposed to be taken by the Government to fill up these posts; and

(d) the time by which these are likely to be filled?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (d) At present about 1500 posts of Post Graduate Teachers and Trained Graduate Teachers are lying vacant. The action for recruitment of PGTs is in an advanced stage. In respect of TGTs, advertisement is being issued.

[English]

Construction of Houses

142. SHRI SATYA PAL JAIN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to construct Houses for the economically weaker sections of the society in the Union Territory of Chandigarh;

(b) if so, the details thereof; and

(c) the time by which the Houses are likely to be constructed?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) and (b) Chandigarh Housing Board of Union Territory Chandigarh Administration proposes to construct 144 WES houses in Sector 52, Chandigarh.

(c) The Houses are likely to be completed by year 2000.

Activities of Naxalites

143. SHRI U.V. KRISHNAM RAJU :
SHRI JAYARAMA I.M. SHETTY :
SHRI RANJIB BISWAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the activities of Naxalites in some States have been increasing;

(b) if so, the details thereof State-wise;

(c) whether the Government have issued any guidelines to the State Governments in this regard;

(d) if so, the details thereof;

(e) if not, whether the Union Government propose to curb the activities of such Naxalite groups and also to formulate stringent laws to deal with them;

(f) if so, the details thereof;

(g) the number of persons affected by Naxalites groups during the last one year and assistance provided by the Government to them; and

(h) if not, the time by which the activities of all the Naxalites groups in various parts of the country are likely to be eliminated?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) As per available reports, Naxalite violence in the country during 1998, when compared with the scenario in the past two years (1996 and 1997), maintained a downward trend in terms of number of incidents reported as well as in the intensity of violence except in the case of Madhya Pradesh and Maharashtra. The details of the State-wise incidents (figures in brackets indicate deaths of violence are as under :-

State	1996	1997	1998
Andhra Pradesh	933 (186)	863 (234)	736 (205)
Bihar	564 (320)	470 (325)	373 (206)
Madhya Pradesh	113 (23)	102 (14)	179 (59)
Maharashtra	39 (11)	35 (9)	43 (13)
Orissa	23 (-)	24 (-)	11 (5)

(c) to (f) Central Government has taken various measures to help the States to fight the menace. These include holding of coordination meetings with the States concerned as well as with the various

intelligence and investigating agencies of the Central Government. In certain special circumstances, financial assistance has also been given to some of the affected States, over and above the on-going allocation for modernisation of police and supply of weapons. Training of police personnel in anti-extremist operations has also been arranged. Central Government, in consultation with the concerned States, has drawn up an Action Plan in this regard which includes :-

- (i) Ensuring security of police stations, particularly those located in Naxalite affected areas.
- (ii) Having a common communication system.
- (iii) Setting up a Control Room in each State.
- (iv) Joint patrolling.
- (v) Launching of Area Domination programme among the States.
- (vi) Strengthening of intelligence network in affected areas in concerned States.
- (vii) Training of police personnel in anti-extremist operations.

In addition, the Union Home Minister convened a meeting of the Chief Ministers of Andhra Pradesh, Madhya Pradesh, Maharashtra and Orissa on 15.6.1998 at Hyderabad to review action being taken by these States to curb the activities of the left wing extremists. In this meeting, the following decisions were taken :-

- (i) The existing laws such as the National Security Act will continue to be invoked by the concerned State Governments. Simultaneously, the State Governments will examine the enactment of a separate law to deal with the extremist problem.
- (ii) A comprehensive Plan of Action encompassing developmental activities as well as stepped up security measures will have to be prepared by the States.
- (iii) A Coordination Centre will be set up at Hyderabad for reviewing the progress of the Action Plan and to coordinate the efforts of the State Governments. Union Home Secretary will be the Chairman of the Committee with Chief Secretaries and Directors General of Police of the four States as Members.

State Governments have been requested to take immediate steps to implement the Action Plan. Action taken by the States is being reviewed from time to time. The Coordination Centre has also been set up on 26.6.1998.

(g) and (h) As per available reports, Naxalites killed 489 persons in 1351 violent incidents during 1998. The affected States provide relief to families of naxalite victims.

'Public Order' and Police being State subjects, it is for the concerned State Governments to devise various methods and take concrete steps in this regard.

[Translation]

Closure of Sugar Mills in Madhya Pradesh

144. SHRI KANTILAL BHURIA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the number of sugar mills lying closed under the Sugar Corporation in Madhya Pradesh at present;

(b) the reason for their closure;

(c) whether the Government have received a report from Sugar Technology Mission regarding closed sugar mills; and

(d) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) and (b) There are two sugar mills of the M.P. State Industries Corporation Ltd., namely, Mahidpur Road and Jaora. As per available information, the Mahidpur Road unit of the M.P. State Industries Corporation Ltd. has not worked during the current crushing season as also during sugar seasons 1996-97 and 1997-98 (October-Septemebr). No information indicating the specific reason for its closure has been received from the concerned sugar mill or the State Government. However, there may be variety of reasons for its closure such as inadequate cane availability, unviable size, obsolete plant and machinery, technical and managerial incompetence, excessively high cane price not commensurate with sales realisation, etc.

(c) and (d) According to the Sugar Technology Mission, no reference has been received from the closed sugar mill for any purpose, whatsoever.

[English]

Sourashtrian Community in Tamil Nadu

145. DR. SUBRAMANIAN SWAMY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Sourashtrian community in Tamil